SHRI INDRADEEP SINHA: Did they have a licence? Sir, I seek your protection. Does this company have a licence to manufacture tooth brushes?

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MR. CHAIRMAN: They probably need notice.

SHRI ARVIND GANESH KUL-KARNI; They have no licence at all.

SHRI INDRADEEP SINHA: Let him reply.

SHRI CHARANJIT CHANANA: For tooth brushes, 1 will need notice.

MR. CHAIRMAN: Question No. 63

## Indian experts assigned to foreign countries

\*63. SHRI SYED SHAHABUDDINff: SHRI MANUBHAI PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Indian Experts assigned to foreign countries through

fThe question was actually asked on the floo<sub>r</sub> of the House by Shri Syed Shahabuddin.

the Department of Personnel during 1981;

- (b) their break-up couftitry-wise;
- (c) their break-up proie9sion-wise or vocation-wise; and
- (d) the percentage of scheduled castes, scheduled tribes, backward classes and Muslims among them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIA-**AFFAIRS** MENTARY (SHRI VENKATASUBBAIAH): (a) to Country-wise, profession or vocationwise break-up of experts selected through the Department of Personnel during the year 1981 is given in the statement.

(d) Percentage of Scheduled Castes, Scheduled Tribes, Backward classes and Muslims among them is not; available.

Statement

Statement

Break-up of Experts Seelected Country-wise and Category-wise for Bilateral Assignments from 1-1-1981 to 31-12-1981

<del>-</del>		Country				Doctors		Nurses and other parame- dical staff	Professors/ teachers/ Education officers	Engineers Architects Geologists and other technical experts	Financial experts, Accountants etc.	Economists and Statis- ticians	Misc. experts	Total
		1	,	 1			2	3	4	5	6	7	8	9
	Abu Dhabi	<u>,</u>				<u> </u>				••		••		I
		•			v.				26	21	· •• '.	•• **	**	47
2.	Algeria	•	•	-	y ™ga diff	1 1		•	1	• •	•••		••	. I
3.	Bhutan		•	. *	N. A.S					1	** 19		5 J. 25	1
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5.	Ethopia	•	•	. •	*		••	• • •		10		• • • • • • • • • • • • • • • • • • • •	* 1	. 19
6.	Guyana	•	٠.	•			5	• •	•	10		•	1	3
7.	Iran	! ≰ •				, s 1	3	••	••	••	**			٠.
۶. 8.	Iraq .					1	3		82	145	• •	••	<b>₩₩</b>	. 230
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10.	Lesotho	•	•	•		• • •	24	. •-•		126		••	-	152
£ \$.	Libya		•	٠	· gr		-1			2		•		. 2
12. 13.	Morocco Mozambiq Nauru	ue _	_;	• • · · · · · · · · · · · · · · · · · ·			 1 40	- :: - ::	197	5 79	- · ·	••		16 6 31
14. 15.	Nigeria		•	•	•	•	40	· · ·						

6. Oman			TOTA	<b>.</b>		0.0	*		83	**	366	490	31	1	4-4	980
5. Oman 7. P.D.R.Y. 8	_		•			·:			3		••	16	2	**		21_
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S. Oman. 7. P.D.R.Y. 8	š	West Indies	~	×	2			4.7	1	F. P.		24				
6. Oman	<b>j</b> -	Uganda	*	*		. ·	3			***	354	Ĩ.	5	94		
6. Oman	E,	U. A.E.		6	9	26	10	2	**	.,	**	τ	*0*0	**		
5. Oman		Tanzania	<b>7</b> 10		$\times$	$\rightarrow$	ě		Section	100	2	20	19	***	947	41
Coman. P.D.R.Y.  Seychelles  Somalia  Suriname  Stri Lanka	i.	Trinidad &	Tob	ago		ti	(*	*	2	64	**	1.0	**	3.5		2
5. Oman				8		2.5	2	•:	***	**	72	7			3640	7
6. Oman 7. P.D.R.Y. 8 2 8 8. Scychelles 6 9. Somalia 4			**	*	4	•	$\overline{x}$	2.7	(**		90.6	4145	22	1		k.
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6. Oman	٠	P.D.R.Y.		•	•		ī.	*)			8					8
	i.	Oman .		-	-	-	-					7.5				
				1					2	3	4	5	6	7	3	. 9

to Questions

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SHRI SYED SHAHABUDDIN: Mr. Chairman, the numbers that have bean citsd are surpdiingly small—• only 980 experts sent cut on foreign assignments in one year's time. And in that, too, I £\*id the three countries, Iraq, Libya and Nigeria, make for over 70 per cent of that number. And only two professions, in fact, covef 86 per cent of the total number of assignments Now, as we know, a far targer number of Indian experts are being employed abroad. In fact, evefci in those countries which . are mentioned here, many more persons are being recruited directly. So it is obvious that there are two channels of recruitment: one is the Govern-ment-to-Government chargel of recruitment, which is what this statement provides, and in addition, there is the open market recruitment. Now, my question is: does the Government keep any track of the direct recruitment of Indian experts by forei&i Governments or foreign semi-Government agencies? I imagine there is no legal bar against direct recruitment of an Indian national by a foreign agency. I presume so, and I do not want any hurdles to, be placed m the way. But I would like the Government to keep a tab on the number of experts who are being directly recruited, who are leaving the country and going abroad. I would like to know whether the Denartment of Personnel or any other Department of the Government of India, apart from keeping a record of those requests which it itself processes, has those data.

SHRI P. VENKATASUBBAIAH: The Foreign Assignments Section of the Ministry of Personnel is primarily in charge of registration of such of those nersons, technocrats and otherwise, who intend to go to foreign countries, especially to the developing contries of Africa We have got a system of getting these persons r eg'stored and according to that registration when any request comes

from these countries, then we will provide them with the necessary panel of names by which they make their own selection. About directly calling for applications, without i consulting the Department of Person-j nel which is what the honourable Member has been asking, whenever a person is selected or is invited for a particular company or for a particular country, then, he has to apply for a no-objection certificate fro:n j the Department concerned <sup>T</sup>n that i case we will go through all the:; 3 factors aftid see whether a no-objection certificate could be given to that particular person, whether he fulfils all these conditions. The honourable Member has also a3ked another question with regard to maintaining statistics about such of those categories of persons who, without getting...

MR. CHAIRMAN: Open market.

SHRI P. VENKATASUBBAIAH: Yes, open market. I require some notice. I will give the infonnatio\* Riecessary.

SHRI SYED SHAHABUDDIN: The second supplementary that I have is that on a number of occasions I have received complaints about the procedure followed in the Department of Personnel when the people are I registered; they are registered only for a given time and the registration has to be renewed and the resu't is that a person may forget to review his registration and sometimes I am told, he fe deliberately left out. This has led to a lot of corruption. A lot of complaints have come to me about. the people bein<sub>f</sub>< selective^ kept out of th? omel or beinH fse^ecUvfly\* hi-. c'uded in the panels sent to foreign' Governfents. In fact, if I may inform. tb-> hor""-able Minister, it is possible to-pay a thousand rupees or something like that to the Department and get your name on a particular panel-Now, my question ig; In thig view of the matter, Is it necessary to have

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thi<sub>s</sub> periodical registration? If an expert offers himself for service in a developing country and if he rgistered himself once, until he opts out on his own, why is he not kept on the panel BO that as and when an opportunity cornes, on the first-come-first-served basis, his name is taken up automatically and processed? This is the point. I would like to add to this. Part (d) of the question has not been replied to. I really surprised thati the Department has the application, the Department has the forms filled in at the of registration and vet the time Department does not know about persons whom it itself has put on the panel and who have been selected foreign Government, whether the person so put on the panel selected for a foreign assignment, is a member of a Scheduled Caste or a Scheduled Tribe or which community he belongs to; the Ministry seems to be unaware of such details. That seems to me to be totally surprising. I could ask, for example, for a list of these 900 people and anyone of us could then 'gather as to which community or which university or which State each one come from. My question is: Is the Government prepared if it is not already doing it—in order to keep a certain amount of balance among the persons who are selected and to keep an element of justice in the process of selection, to maintain statistics on the basis of universities. on the basis of States the basis of the various and on communities like the Scheduled Castes and Scheduled Tribes and Muslims?

SHRI P. VENKATASUBBAIAH: Sir, the countries who want these experts do not have any reservation. But we have got for local recruitment to Government services and we do observe certain reservations. Sir, this is a matter of experts.

SHRI SYED SHAHABUDDIN: Sir, I am not asking for reservations.

SHRI P. VENKATASUBBAIAH: Sir, it is a matter of experts that are registered with us and here it is also not desirable to have a community-wise or State-wise or uni versity-wise break-up. That will create a lot of problems. Here it is purely a question of technical experts who do not have to declare their community or caste and they are being sent to the other countries. So, it is not in the interest of these people or th» Government to maintain such things.

MR. CHAIRMAN: Yes.

SHRI P. VENKATASUBBAIAH: Then, about the registration, Sir, registration for three years has been kept. The honourable Member has j suggested...

MR. CHAIRMAN: After that it j lapses.

SHRI P. VENKATASUBBAIAH: The fact is that a person gets himself 1 registered and it will lapse after three years. Meanwhile if he gets an assignment, then he will not renew his registration. Only to keep the statistics latest, only to make the latest statistics available, it is done atad it is only to make those persons aware, of the fact that they can register afresh if they so desire and there is nothing hanky-panky about it nor is there any deliberate attempt on the part of the Government to benefit certain people. Sir, the allegation made by the honourable Member is most unfortunate. He has made certain allegations against the Government. They are not borne out by facts.

MR. CHAIRMAN: Yes.

SHRI P. VENKATASUBBAIAH: Sir, a senior Member like Mr. Shahabuddin, who has himself been in the Government service has made certain allegations which is unfortunate.

MR. CHAIRMAN: It is hot an allegation as such.

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SHRI SYED SHAHABUDDIN: Mr. Chairman, Sir, may I clarify? Permit me to make a clarification.

MR. CHAIRMAN: You want to make a clarification?

SHRI SYED SHAHABUDDIN: Sir, I did not ask for any reservation and I am fully aware of the fact that the foreign governments do not make any reservation. I only wanted the factual information in order to enable — ourseives to understand whether a balance is being maintained and whether the Government is maintaining the statistics. I did not want the Government to preferentially deal with certafci groups.

MR. CHAIRMAN: That is all right. You want information on what kind of people or what group of people are being sent.

SHRI SYED SHAHABUDDIN: I want this information this Session itself. I think the information is available.

SHRI HAREKRUSHNA MALLICK: Otherwise, they can pick up their own men and s«hd them.

MR. CHAIRMAN: I think they can supply the information.

SHRI P. VENKATASUBBAIAH: Can we tell any State that they are not sending according to their own quota? Can we say like that? What sort of difficulties it will lead to?

MR. CHAIRMAN: He is only wanting statistics oh what has happened, from 1980 onwards how many of one group Or another have been

SHRI P. VENKATASUBBAIAH: I have already submitted that <sup>tnis</sup> kind of community-wise break-up we will not maintain.

MR. CHAIRMAN: Yes, you are right.

SHRI P. VENKATASUBBAIAH: Et leads to several complications.

MR. CHAIRMAN: Yes; I krfow that.

SHRI H. HANUMANTHAPPA: Sir, the Minister has said that they are not sending experts community-wise to the distant countries. I do not 'know whether the experts are not available in the communities like the Scheduled Scheduled Tribes and the backward or whether the figures are not classes available. I would like to know whether people from these communities also apply for registration and whether they are also being considered. I thmk we have to tell our people in this country / that there are experts in the Scheduled Castes and the Scheduled Tribes, among the minorities and the backward classes and they are also being selected for foreign assisgn-ments. We wili have to select the experts from the Scheduled Castes and the Scheduled Tribes, the minorities and the backward classeg also and we heed not say that we are not selecting on the basis of the community. But experts are available among these communities and we have to show that we are going to recognise these people, these experts from the Scheduled Castes and the Scheduled Tribes and the minorities and the backward classes and we are going to send these experts also for foreign assignments.

MR. CHAIRMAN: Yes.

SHRI H. HANUMANTHAPPA: Sir, I want these details. At least, Sir, the Minister should clarify whether there are experts among the Scheduled Castes, the Scheduled Tribee, the minorities and the backward

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classes and whether they have registered themselves with the Ministry and whether their applications have been considered.

MR. CHAIRMAN: Are you suggesting that the Ministry goes about searching for experts or . that the experts have to get themselves registered?

SHRI H. HANUMANTHAPPA: That means proper circulation has not been made.

MR. CHAIRMAN: That is a different thing.

SHRI H. HANUMANTHAPPA: Sir, the statement says that there are no experts among the Scheduled Castes, the Scheduled Tribes, the minorities and the backward classes.

SHRI P. VENKATASUBBAIAH: No, Sir, It is not correct, i cah appreciate the feelings of the honourable Member.

MR. CHAIRMAN: Yes, I know. They are agitated over their exclusion.

SHRI P. VENKATASUBBAIAH: No, Sir. There is no question of any exclusion. What we have said is that we do not maintain community-wise, castewise or university-wise statistics. That is what we have said. It will create several complications. We do not want to do that

MR. CHAIRMAN: I appreciate that. What they want to Miow is whether there are experts from those communities within the list.

SHRI P. VENKATASUBBAIAH: There must be. What else could it be? The Government has taken several steps; even in the matter of recruitment to IAS we are conducting special classes to coach these people. We are taking all steps to see that these people, who are neglected for

ages, come up even in their educational standards. The Government has spared no effort in giving them expertise in education. In thii matter there may be several Scheduled Castes and Scheduled Tribe<sub>3</sub> and minority people also. What I said was i we do not want to maintain such sort of list which will lead to several complication!,

## **Kota Atomic Plant**

\*64. SHRI V. VENKA: SHRi V. GOPALSAMYt:

Will the PRIME MINISTER be pleased to refer to the reply to Unstarred Question 2076 given in the Rajya Sabha on the 18th March, 1982 and state the steps Government have taken to rectify permanently the '\_ defects in the Kota Atomic Plant?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT AND OCEAN DEVELOPMENT (SHRI **CHANDRA** PRATAP NARAIN SINGH): Special procedures 'to repair the leak in Unit I are being developed along with necessary tooling. UViit-H is under annual maintenance shutdown. Two defective heat exchangers are being replaced with new heat exchangers and some of the blades on the turbine rotor are being replaced with new 1 blades.

The Governmeat have also recently constituted a committee of specialists to make.a technical assessment of the working of the Rajasthan Atomic Power Station. Further action will he taken after the recommendations of the Committee are received and examined. Efforts are being made to bring both the units back on line as early as possible.

tThe question was actually asked on the floor of the House by Shri j V. Gopalsamy.